

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 312**  
Dissolution A-21/2024

**IN**  
**IB-716(ND)/2022**

**IN THE MATTER OF:**

M/s. Montage Enterprises Pvt Ltd. .... Petitioner/Applicant

Vs.

Neemsar Vyapaar Pvt Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent :

**ORDER**

**Dissolution A-21/2024**

Ms. Prachi Darji, Ld. Counsel for the Liquidator seeks two weeks time to comply with the order dated 05.06.2024.

List the matter **on 08.08.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**